

ITEM NO.4

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 150487/2018 in Criminal Appeal No(s). 1114-1116/2015

BHAGWATI SHARMA

Appellant(s)

VERSUS

S.P. SHARMA

Respondent(s)

(IA No. 150487/2018 - MODIFICATION)

Date : 13-09-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s) Dr. Manish Singhvi, Sr. Adv.
Mr. Shailja Nanda Mishra, Adv.
Mr. Abhinav S. Raghuvanshi, AOR

For Respondent(s) Mr. M. R. Shamshad, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 150487/2018:

The order dated 05.08.2016 makes it clear that the restriction as mentioned in para 29 of the impugned judgment shall continue. By this it is meant that the restriction of one year will continue. This one year period is over. Therefore, we clarify that there is no restriction as of today.

I.A. is disposed of accordingly.

(R. NATARAJAN)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR